

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MEHROTRA ENGINEERING
WORKS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Mehrotra Engineering Works Private Limited
2.	Date of incorporation of corporate debtor	18.10.1989
3.	Authority under which corporate debtor is incorporated / registered	ROC-Patna
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31903BR1989PTC003605
5.	Address of the registered office and principal office (if any) of corporate debtor	Industrial Estate Bela P.S. Muzafarpur Bihar 842005
6.	Insolvency commencement date in respect of corporate debtor	20.12.2019. Order downloaded from website on 24.12.2019
7.	Estimated date of closure of insolvency resolution process	16.06.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rajesh Kumar Jain IBBI/IPA-001/IP-P00179/2017-18/10358
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Janus Advisory Services Suite no. 12, 9 th Floor, Shantiniketan, 8, Camac Street, Kolkata 700017 E-mail: rkjain11@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Janus Advisory Services Suite no. 12, 9 th Floor, Shantiniketan, 8, Camac Street, Kolkata 700017 E-mail: ip.rajeshjain@gmail.com
11.	Last date for submission of claims	03.01.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Mehrotra Engineering Works Private Limited** on 20.12.2019.



The creditors of **Mehrotra Engineering Works Private Limited**, are hereby called upon to submit their claims with proof on or before 03.01.2019 to the interim resolution professional at the address mentioned against entry No. 10.

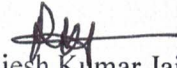
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class NIL in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 25.12.2019

Place: Kolkata



Rajesh Kumar Jain

Interim Resolution Professional

Reg No: IBBI/IPA-001/IP-P00179/2017-18/10358